

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

C/639/2009-DB

[Arising out of Order-in-Appeal No. 63/2009 dated
16/11/2009 passed by Commissioner of Customs (A),
Cochin]

C/210/2009-DB

[Arising out of Order-in-Appeal No. 21/2009 dated
16/02/2009 passed by Commissioner of Customs (A),
Cochin]

M/S SAFE PACKAGING SYSTEMS,
40/9178 DORAISWAMY IYER RAOD,
KOCHI-682035, KERALA

Appellant(s)

VERSUS

Commissioner of Customs
COCHIN-CUS
CUSTOM HOUSE, WILLINGDON ISLAND
COCHIN - 682009
KERALA

Respondent(s)

Appearance:

None

For the Appellant

**Mr. Rama Holla & Mrs. Kavita
Podwal, Superintendents, ARs**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20563-20564 / 2019

Date of Hearing: 22/07/2019

Date of Decision: 22/07/2019

Per : AS PER BENCH

When this matter was called up, none appeared on behalf of the appellant despite notice. On perusal of the records, it is noticed that this matter has been coming up for disposal regularly and was adjourned on some pretext or other. Today also, none appeared on behalf of the appellant. It appears that the appellant is no longer interested in pursuing the appeals. In view of this, both the appeals are dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **22/07/2019**)

S.S GARG
JUDICIAL MEMBER

P. ANJANI KUMAR
TECHNICAL MEMBER

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